

Crl. Misc. (B) Case No. 516/2020

ORDER

23-09-2020

This bail application has been filed under Section 439 CrPC for accused Sri Manuj Thapa in connection with Dibrugarh PS Case No. 989/2020 under Sections 341/366-A/376DA/448/506/34 IPC read with Section 4 POCSO Act.

Record of Dibrugarh PS Case No. 989/2020 was called for and gone through the same. The accused Sri Manuj Thapa is in custody since 23-06-2020 and thereby completed statutory period of 90 days in custody, but Charge-Sheet not submitted.

In terms of Section 167(2) CrPC, the accused is entitled for default bail and as such, accused Sri Manuj Thapa is allowed to go on bail of Rs. 25,000/- with a local surety of like amount in connection with Dibrugarh PS Case No. 989/2020.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

Sessions Judge,
Dibrugarh